

TO BE PUBLISHED IN PART-II SECTION 3(11) OF THE
GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 20 SEP

NOTIFICATION
INCOME-TAX

No. 5408 (F.No. 261/2/83-IT) :

In exercise of the powers conferred by sub-section (1) of section 122 of Income-tax Act, 1961, (43 of 1961) and all other powers enabling it in that behalf and in supersession of all previous notification in this regard, the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioner of Income-tax of the range specified in Col.2 of the Schedule below shall perform their functions in respect of all persons and income assessed to Income-tax or Super-tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in Col.3.

SCHEDULE:

Sl. No.	Range	Income-tax Circle/Ward/District
1	2	3
1.	Meerut Range, Meerut	All Income-tax Circles/Wards at Meerut
2.	Ghaziabad Range, Ghaziabad.	All Income-tax Circles located at HGhaziabad, Hapur and Bulandshahr
3.	Muzaffarnagar Range, Muzaffarnagar	1) All Income-tax Circles located at Muzaffarnagar 2) Estate Duty-cum-Income-tax Circle at Meerut, Muzaffarnagar, Dehradun 3) Income-tax Circle, Shamli
4.	Dehradun Range, Dehradun	All Income-tax Circles located at Dehradun, Rishikesh, Saharanpur, Hardwar and Meerut

Whereas an Income-tax Circle/Ward or Districts or part thereof stands transferred by this notification from one Range to another Range, Appeals arising out of assessments made in the Income-tax Circles/Wards or Districts of this notification before the Appellate Asstt. Commissioner of Income-tax from whom that Income-tax Circle, Ward or Districts or part thereof is transferred to and dealt with by the Appellate Asstt. Commissioner of Income-tax of the Range to whom said Circle/Ward or Districts or part thereof is transferred to.

This notification shall take effect from 1 - 8 - 1983.

(K.M. SULTAN)
Under Secretary
Central Board of Direct Taxes
New Delhi.

22/9

भारत के राजपत्र के भाग II, खंड 3(1) में प्रकाशनार्थ

भारत सरकार
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 20-9-83

अधिसूचना
आय कर

सं० 5408 (फा0सं० 261/2/83-आ0क0न्या0) : आयकर अधिनियम, 1961 (1961 का 43) को धारा 122 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा इस संबंध में केन्द्रीय प्रत्यक्ष कर बोर्ड को अधिकार देने वाली अन्य सभी शक्तियों का प्रयोग करते हुए तथा इस संबंध में सभी पूर्ववर्ती अधिसूचनाओं का जीवन्मूलापन करते हुए, केन्द्रीय प्रत्यक्ष कर बोर्ड स्तद्वारा निदेश देता है कि रिम्नीलिखित अनुसूची के दाय (2) में विनिर्दिष्ट रेंज के अपेक्षित सहायक आयकर आयुक्त, उक्त अनुसूची के दाय (3) की तत्संबन्धी प्रविष्टि में विनिर्दिष्ट आयकर परिमण्डलों, वार्डों तथा जिलों में आयकर से जुड़ा अधिकार से निर्धारित सभी व्यक्तियों और आय के संबंध में अपने कार्यों का निर्वहन

अनुसूची

4467/83/TC
22/9

क्रम सं०	रेंज	आयकर परिमण्डल / वार्ड / जिला
1	2	3
1	मेरठ रेंज, मेरठ	मेरठ स्थित सभी आयकर परिमण्डल/वार्ड
2	गान्जियाबाद रेंज, गान्जियाबाद	गान्जियाबाद में स्थित सभी आयकर परिमण्डल, हापुड़ तथा बुलंदशहर
3	मुजफ्फरनगर रेंज, मुजफ्फरनगर	1) मुजफ्फरनगर में स्थित सभी आयकर परिमण्डल


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To

The Manager,
Government of India Press,
Mayapuri, New Delhi.

Copy to:

1. The Commissioner of Income-tax, Meerut
2. The Registrar, Income-tax Appellate Tribunal, Bombay
3. ADI (RS & P) Bulletin, New Delhi
4. Ad-VI Section/ED Section
5. The Joint Secretary and Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi


(K.M. SULTAN)
Under Secretary
Central Board of Direct Taxes.

2. Appellate Assistant
Commissioner of Income
tax, Bangalore
Range-II, Bangalore.

1. Circle-II, Bangalore.
2. Survey Circle I & II,
Bangalore.
3. Special Survey Circle (old)
Bangalore.
4. Investigation Circle, Bangalore.
5. Mysore Circle, Mysore.
6. Mandya Circle, Mandya.
7. Hassan Circle, Hassan.
8. Tumkur Circle, Tumkur.

3. Appellate Assistant
Commissioner of Income
tax, Bangalore Range-
III, Bangalore.

1. Circle-III, Bangalore.
2. Kolar Circle, Kolar.
3. Coorg Circle, Coorg.
4. Chickmagalur Circle,
Chickmagalur.
5. Mangalore Circle, Mangalore.
6. Udipi Circle, Udipi.

4. Appellate Assistant
Commissioner of Income
tax, Dharwar Range,
Mullai.

1. Mullai Circle, Mullai.
2. Dharwar Circle, Dharwar.
3. Gadag Circle, Gadag.
4. Chitroga Circle, Chitroga.
5. Raichur Circle, Raichur.
6. Gulbarga Circle, Gulbarga.
7. Bellary Circle, Bellary.
8. Hospet Circle, Hospet.
9. Chitradurga Circle, Chitra-
durga.
10. Karwar Circle, Karwar.
11. Davangere Circle, Davangere.
12. Bijapur Circle, Bijapur.
13. Bagalkot Circle, Bagalkot.

5. Appellate Assistant
Commissioner of
Income-tax, Belgaum
Range, Belgaum.

1. Belgaum Circle, Belgaum.

6. Appellate Assistant
Commissioner of
Income-tax, Goa
Range.

1. Patnaji Circle, Patnaji.
2. Margao Circle, Margao.

Whereas the Income-tax Circle, Ward or District
or part thereof stands transferred by this Notification
from one Range to another Range as appeals arising out
of the assessments made in that Income-tax Circle, Ward
or District or part thereof and pending immediately before
the date of this notification before Appellate Assistant
Commissioner of the Range from whom that Income tax Circle,
Ward or District or part thereof is transferred shall from
the date of this Notification takes effect be transferred

to be dealt with by the Assistant Commissioner
of Inland Revenue, District Office of
North Island of New Zealand.

This order shall take effect from 15/7/52.

Under Secretary
Central Board of Inland Revenue

The Secretary,
Government of New Zealand,
Wellington, New Zealand.

Copy to:

1. The Controller of Land Tax, Auckland.

The Registrar, Inland Revenue, District Office,
North Island, New Zealand.
The Joint Secretary, Land Office, Ministry of Lands,
Wellington, New Zealand.



Under Secretary
Central Board of Inland Revenue